

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

NO:LOK/INQ/14-A/46/2012/ARE-1

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Date: 05/12/2017

RECOMMENDATION

Sub:- Departmental inquiry against Smt. K.H.S. Jayadevi, the then District Disabled Welfare Officer, Office of the Deputy Director, Women and Child Development Department, Bengaluru Urban District, Bengaluru - Reg.

Ref:- 1) Government Order No.ಮಮಇ 420 ಎಸ್‌ಜೆಡಿ 2009 (ಭಾಗ)
Bengaluru dated 03/01/2012

2) Nomination order No.LOK/INQ/14-A/46/2012,
Bengaluru, dated 23/1/2012 of Upalokayukta-1
State of Karnataka, Bengaluru

3) Inquiry Report dated 28/11/2017 of Additional
Registrar of Enquiries-1, Karnataka Lokayukta,
Bengaluru

The Government by its Order dated 03/01/2012; initiated the disciplinary proceedings against Smt. K.H.S. Jayadevi, the then District Disabled Welfare Officer, Office of the Deputy Director, Women and Development Department, Bengaluru Urban District, Bengaluru (hereinafter referred to as Delinquent Government Official, for short as 'DGO') and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/46/2012, Bengaluru dated 23/1/2012, nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the

Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by her. Subsequently by order No. LOK/INQ/14A/2014 dated 14/3/2014, the Additional Registrar of Enquiries-5, Karnataka Lokayukta, Bengaluru was re-nominated as Inquiry Officer to conduct departmental inquiry against the DGO. Again, by Order No.UPLOK-1/DE/2016 dated 3/8/2016, the Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental enquiry against DGO. Thereafter by Order dated 15/12/2016, the inquiry was transferred to Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru.

3. The DGO Smt. K.H.S. Jayadevi, the then District Disabled Welfare Officer, Office of the Deputy Director of Women & Child Development Department, Bengaluru Urban District was tried for the following charge:-

“That you, Smt. K.H.S. Jayadevi, the DGO, while working as District Disabled Welfare Officer in the office of the Deputy Director of Women and Child Development Department at Bangalore Urban District in Bangalore, the complainant namely Smt. Renita Souza W/o. Glen Ham Souza who is working as Second Division Assistant in Sophia Opportunity School approached you for several times requesting for release of grant-in-aid arrears of salary of 12 months for the year 2006-07 for revised pay scale in respect of 11 members of teaching staff and 6 members of non-teaching staff and for arrears of 23 months' salary for the year 1999 eligible under grant-in-aid from the

Government and you demanded bribe @ Rs.2,000/- per member of teaching staff and Rs.1,000/- per member of non-teaching staff, totally amounting to Rs.25,000/- from the complainant and on 25.7.2009 received bribe of Rs.20,000/- from the complainant to show official favour, failing to maintain absolute integrity and devotion to duty the act of which was unbecoming of a Government servant and thereby committed misconduct as enumerated U/R. 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966”

4. The Inquiry Officer (Additional Registrar of Enquiries-1) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge against DGO Smt. K.H.S. Jayadevi, the then District Disabled Welfare Officer, Office of the Deputy Director of Women & Child Development Department, Bengaluru Urban District, Bengaluru.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

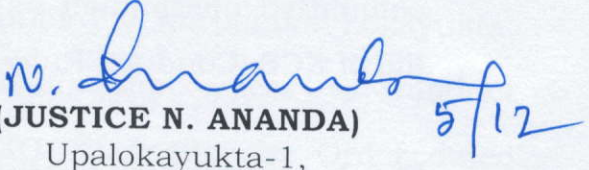
6. As per the First Oral Statement submitted by DGO, she is due to retire from service on 31/3/2020.

7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO, it is hereby recommended to the Government to impose penalty of compulsory retirement from service on DGO Smt. K.H.S. Jayadevi, the then

District Disabled Welfare Officer, Office of the Deputy Director of
Women & Child Development, Bengaluru Urban District,
Bengaluru.

8. Action taken in the matter shall be intimated to this
Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA) 5/12
Upalokayukta-1,
State of Karnataka,
Bengaluru